

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

C.P. (IB)/76(CH)2024

IN THE MATTER OF:

Parvez Ahmad Dar

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishisht, Advocate.

ORDER

The Registry's Report dated 25.04.2024 is taken on record. The Registry in its report has confirmed that no adverse remarks have been found against the said Resolution Professional and also attached IBBI extract, therefore, Mr. Parminder Singh Bhullar, Registration No. IBBI/IPA-002/IP-N01127/2021-2022/13700 is hereby appointed as Resolution Professional in the matter. The Resolution Professional is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply copy of the report to the personal guarantor/respondent. List this matter on 06.06.2024

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

May 6, 2024

Atiqur